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IN CHAMBERS

ITEM NO.2

COURT NO.3

SECTION IV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. NO.1 IN R.P. NO...../2006 IN CIVIL APPEAL NO.466 OF 2004

M/S. NATIONAL FERTILIZERS LTD. & ORS.

Appellant (s)

VERSUS

DINESH KUMAR & ORS.

Respondent(s)

(Appln.(s) for exemption from paying court fee)

(With Office Report dated 27/07/2006)

Date: 17/08/2006 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant(s)

Mr. R.C. Gubrele, Adv.(Not Present)

For Respondent(s)

UPON perusing the papers, the Court made the following

O R D E R

Nobody has appeared in spite of second call.

In my view, no case is made out for exempting

the petitioners

from paying of Court fee. I.A. No.1 is, accordingly, dismissed. Eight weeks' time is granted to the petitioners to pay the Court fee.

[Alka Dudeja]

Court Master

[Om Prakash]

Court Master